

NATURAL GAS (CAPT SATISH KUMAR SHARMA): (a) No, Sir.

(b) Does not arise.

Human Rights

3500. **SHRI SRIKANTA JENA:**
SHRI RAM VILAS
PASWAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware of the publication of a pamphlet 'Kashmir, India a State of fear' accusing the Government of gross international violation of human rights in the valley;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c) Government is aware of the Amnesty International pamphlet titled 'Kashmir—India a State of Fear'. It is claimed by the Amnesty International that from October, 1993, they have launched a worldwide campaign against political killings and "disappearances". The view of the Government is that targeting specific countries and specific areas within countries goes against the spirit of the worldwide campaign. The pamphlet in question fails to present an objective picture. The matter has been taken up with Amnesty International conveying our strong objections to such a campaign specially when the Government is engaged in a constructive dialogue with them.

Birth Place of Dr. Bhimrao Ambedkar

3501. **SHRI RAJNATH SONKAR SHASHTRI:** Will the Minister of WELFARE be pleased to state:

(a) whether there is any proposal to construct a memorial at the birth place of Dr. Bhimrao Ambedkar in Indore district of Madhya Pradesh and declare it as a National Monument; and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESARI): (a) and (b) The Madhya Pradesh Government has a scheme to construct a memorial at the birth place of Babasaheb Dr. Ambedkar at Mhow in Indore District. It has obtained the requisite site measuring two hundred and fifty thousand sq. ft. from the Union Defence Ministry for the purpose.

Mineral Water

3502. **SHRI MOHAN RAWALE:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 3274 on March 18, 1993 and state:

(a) the details of the samples of mineral water which were found to be contaminated; and

(b) the action taken by the Government against the manufacturers and bottlers?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) As per information received from the Government of National Capital Territory of Delhi, two samples of Acqua mineral water (Bisleri) were found to be adulterated. The State

Government is considering appropriate action in the matter.

Restructuring of ONGC

3503 SHRI R. SURENDER REDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether under its restructuring scheme, the Oil and Natural Gas Commission (ONGC) propose to leave some of its activities for private enterprise;

(b) if so, the details thereof;

(c) whether ONGC has also passed on some of its activities to the Gas Authority of India Limited (GAIL) and a Memorandum of Understanding has already been signed between ONGC and GAIL in this regard;

(d) if so, the details thereof;

(e) the objectives proposed to be achieved by the restructuring scheme of ONGC;

(f) whether as a result of the restructuring, a large number of employees of ONGC is likely to be rendered surplus/retrenched; and

(g) if so, the number thereof and the manner in which they are proposed to be deployed?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) ONGC will continue the practice of partly carrying out some activities through sub-contracting of character-hiring.

(c) and (d) A Memorandum of Understanding was signed between ONGC and GAIL in December, 1990, according to which, Gas Marketing functions and related assets in different regions of ONGC have been transferred to GAIL as follows:

<i>Region</i>	<i>With effect from</i>
ERBC	1.1.1992
CRBC	5.2.1992
SRBC	12.2.1992
WRBC	16.5.1992
BRBC	16.5.1992

(e) The decision to convert ONGC into a Public Limited Company under the Companies Act, 1956 would enable ONGC to function more efficiently and give it flexibility to raise resources.

(f) No, Sir.

(g) Does not arise.

Sharing of Waters of Himalayan Rivers

3504. SHRI SANAT KUMAR MANDAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Indo-Nepalese experts have initiated any study regarding sharing of waters of Himalayan rivers;

(b) if so, the details thereof;

(c) the details of the Indian water experts associated in joint study; and

(d) the kind of assistance which the